

[English]

### Regularisation of Private Financial Institutions

1193. SHRI K. PARASURAMAN : Will the Minister of FINANCE be pleased to state :

(a) whether the Government have any proposal to regulate the private financial institutions in the country;

(b) whether the Government propose to restrict the activities of unincorporate financial companies in Tamil Nadu; and

(c) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The deposit acceptance activities of Non-Banking Financial Companies (NBFCs) are being governed by directions issued by Reserve Bank under Chapter-III of the Reserve Bank of India Act, 1934. When the RBI comes across violation of the directions of a serious nature, a show cause notice is issued to the concerned company and if reply thereto is not satisfactory, drastic action such as issue of prohibitory order/initiation of prosecution proceedings is taken.

(b) and (c). Action has already been initiated to make necessary amendments in the statutory provisions to restrict the activities of unincorporated bodies in the country.

### Housing Finance Companies

1194. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

(a) the number of housing finance companies working in the public sector and the details of the amount of the loan sanctioned by each company for building houses;

(b) the rate of interest being charged by these companies;

(c) whether the Government have a proposal to bring down the rate of interest; and

(d) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) to (d). The information is being collected and to the extent available will be laid on the Table of the House.

### Sale of Surplus Land of NTC

1195. SHRI RAM NAIK : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have decided to sell the surplus land belonging to National Textile Corporation Mills in Mumbai; and

(b) if so, the total surplus land available with each mill of the National Textile Corporation in Mumbai?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) The Government have approved a Turn Around Plan for NTC Mills involving, inter-alia, modernisation of 79 Mills at an outlay of Rs. 2005.72 crores which will be raised through sale of surplus lands and assets of Mills, including those in Mumbai. The plan has been placed before the BIFR for its approval. The sale of land can be made only after approval by the BIFR.

(b) A statement is enclosed indicating the total surplus land available with each of the NTC Mills in Mumbai.

### STATEMENT

		(In acres)
1.	India United No. 1	8.71
2.	India United No. 2, 3 & 4	9.72
3.	India United No. 5	1.41
4.	India United No. 6	3.92
5.	Apollo	9.51
6.	Digvijay	1.31
7.	Bharat	2.37
8.	Jupiter	10.91
9.	Mumbai	6.90
10.	New Hind	8.33
11.	Kohinoor (Mill Nos 1, 2 & 3)	19.40
12.	Tata	10.62
13.	Jam Mfg.	8.05
14.	Elphinstono	8.49
15.	Madhusudan	18.05
16.	Sita Ram	14.48

[Translation]

### Export of Fruits and Vegetables

1196. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of COMMERCE be pleased to state :

(a) whether the Government propose to set up any corporation for channelising the export of fruits and vegetables; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) There is no proposal under consideration of this Ministry for setting up of a Corporation for channelling the export of fruits and vegetables.

(b) Does not arise.